



# The Calcutta Gazette

## Extraordinary

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### PART I

Orders and Notifications by the Governor of Bengal, the High Court,  
Government Treasury, etc.

GOVERNMENT OF BENGAL

HOME DEPARTMENT.

Constitution and Elections.

NOTIFICATIONS.

No. 1339A.R.—17th November 1939.—In exercise of the power conferred by sub-paragraph (1) of paragraph 20 of Part I of the Government of India (Provincial Legislative Assemblies) Order, 1936, read with sub-rule (1) of rule 121 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is pleased to fix the 15th January 1940 as the date before which the Berhampore (Rural) Muhammadan constituency of the Bengal Legislative Assembly shall elect a member to fill the vacancy caused by the death of the member elected for the said constituency, when the said constituency is called upon to do so under the said sub-rule.

No. 1340A.R.—17th November 1939.—Whereas a vacancy has been caused by the death of Maulvi Abdul Bari in the seat of the member for the Berhampore (Rural) Muhammadan constituency of the Bengal Legislative Assembly:

Now, therefore, in exercise of the power conferred by sub-rule (1) of rule 121 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is hereby pleased to call upon the said Berhampore (Rural) Muhammadan constituency to elect a person for the purpose of filling the vacancy so caused before the 15th January 1940 which is the date fixed in that behalf by the Governor under notification No. 1339A.R., dated the 17th November 1939.

No. 1341A.R.—17th November 1939.—In exercise of the power conferred by sub-rule (2) of rule 4 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is hereby pleased to publish the following dates fixed by him under sub-paragraph (1) of paragraph 20 of Part I of the Government of India (Provincial Legislative Assemblies) Order, 1936, read with clauses (a), (b) and (c) of sub-rule (2) of the said rule for the doing of acts, in connection with the by-election to be held in the Berhampore (Rural) Muhammadan constituency of the Bengal Legislative Assembly in pursuance of notification No. 1340A.R., dated the 17th November 1939, mentioned respectively against each such date:—

Date on or before which nominations of candidates are to be made—  
30th November 1939.

Date on which scrutiny of nominations is to be held—4th December 1939.

Date on or before which candidatures may be withdrawn—5th December 1939.

No. 1342A.R.—17th November 1939.—In exercise of the powers conferred by sub-rule (2) of rule 4 and sub-rule (1) of rule 23 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is pleased to publish the following date, which has been fixed by him under sub-paragraph (1) of paragraph 20 of Part I of the Government of India (Provincial Legislative Assemblies) Order, 1936, read with clause (d) of sub-rule (2) of rule 4 of the said rules as the date on which a poll shall, if necessary, be taken, and the following hours which have also been fixed by him under sub-rule (1) of rule 23 of the said rules, for polling at the by-election to be held in the Berhampore (Rural) Muhammadan constituency of the Bengal Legislative Assembly in pursuance of notification No. 1340A.R., dated the 17th November 1939:—

Date on which a poll shall, if necessary, be taken.	Hours for polling.	
	Hour at which the poll shall commence.	Hour at which the poll shall close.
4th January 1940 .. ..	10 a.m.	5 p.m.

No. 1343A.R.—17th November 1939.—In exercise of the power conferred by sub-paragraph (1) of paragraph 20 of Part I of the Government of India (Provincial Legislative Assemblies) Order, 1936, read with sub-rule (1) of rule 44 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is pleased to fix the 8th January 1940 as the date for the counting of votes at the by-election to be held in the Berhampore (Rural) Muhammadan constituency of the Bengal Legislative Assembly in pursuance of notification No. 1340A.R., dated the 17th November 1939.

No. 1377A.R.—17th November 1939.—It is hereby notified that Mr. E. A. Paterson has, by writing under his hand, addressed to His Excellency the Governor, resigned his seat as a member of the Bengal Legislative Assembly for the Indian Mining Association Constituency in the afternoon of the 8th November 1939.

No. 1378A.R.—17th November 1939.—In exercise of the power conferred by sub-paragraph (1) of paragraph 20 of Part I of the Government of India (Provincial Legislative Assemblies) Order, 1936, read with sub-rule (1) of rule 121 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is pleased to fix the 22nd December 1939 as the date before which the Indian Mining Association Constituency of the Bengal Legislative Assembly shall elect a member to fill the vacancy caused by the resignation of Mr. E. A. Paterson, a member elected for the said constituency, when the said constituency is called upon to do so under the said sub-rule.

No. 1379A.R.—17th November 1939.—Whereas a vacancy has been caused by the resignation of Mr. E. A. Paterson of his seat as a member for the Indian Mining Association Constituency of the Bengal Legislative Assembly:

Now, therefore, in exercise of the power conferred by sub-rule (1) of rule 121 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is hereby pleased to call upon the said Indian Mining Association Constituency to elect a person for the purpose of filling the vacancy so caused before the 22nd December 1939, which is the date fixed in that behalf by the Governor under notification No. 1378A.R., dated the 17th November 1939.

No. 1380A.R.—17th November 1939.—In exercise of the power conferred by sub-rule (2) of rule 4 of the Bengal Legislative Assembly Electoral (Conduct of Elections) Rules, 1936, the Governor is hereby pleased to publish the following dates fixed by him under sub-paragraph (1) of paragraph 20 of Part I of the Government of India (Provincial Legislative Assemblies) Order, 1936, read with clauses (a), (b) and (c) of sub-rule (2) of the said rule for the doing of acts, in connection with the by-election to be held in the Indian Mining Association Constituency of the Bengal Legislative Assembly in pursuance of notification No. 1379A.R., dated the 17th November 1939, mentioned respectively opposite each such date:—

Date on or before which nominations of candidates are to be made—25th November 1939.

Date on which scrutiny of nominations is to be held—27th November 1939.

Date on or before which candidatures may be withdrawn—28th November 1939.

By order of the Governor,

A. E. PORTER,

*Addl. Secy. to the Govt. of Bengal.*

## REVENUE DEPARTMENT.

### Land Revenue.

#### RESOLUTION No. 11804L.R.

*Calcutta, the 17th November 1939.*

In Resolution No. 22716L.R. of the 5th of November 1938, the Land Revenue Commission was constituted and the names of certain members were published. At the end of the list a statement was made that the names of two more Moslem members and of one Schedule Caste member would be announced later on.

It is now announced that the following gentlemen are appointed as members of the Land Revenue Commission:—

Mr. Abul Quasem.

Mr. Nuruddin Ahmed.

Mr. Anukul Chandra Das, M.L.A.

By order of the Governor,

N. V. H. SYMONS,

*Secy. to the Govt. of Bengal.*

**HOME DEPARTMENT.****Political.****NOTIFICATION.**

No. 6191P.—17th November 1939.—The following notifications published in the *Gazette of India*, dated the 4th November 1939, are republished for general information.

H. J. TWYNAM,  
*Chief Secy. to the Govt. of Bengal.*

**SECRETARIAT OF THE GOVERNOR GENERAL (PUBLIC).****NOTIFICATIONS.**

New Delhi, the 30th October 1939.

No. 34/4/39-G.G.—The Governor General directs that the following addition shall be made to item IV (5) of the *Schedule of Officers* entitled to wear civil uniform published in notification No. F. 9/11/36-Public(G.), dated the 30th June 1937:—

Chief Chemist, Central Revenues and Director, Control Laboratory.

The 31st October 1939.

No. 1/28/39-G.G.—It is hereby notified for general information that the Governor General has been pleased to direct that the Deputy Mint Master and the Chief Assayer, Bombay Mint, shall take courtesy ranks in Articles 56 and 61 of the Warrant of Precedence for India respectively.

E. CONRAN-SMITH,  
*Joint Secy. to the Governor General (Public).*

**HOME DEPARTMENT.****NOTIFICATION.****JUDICIAL.**

New Delhi, the 31st October 1939.

No. 47/39.—In pursuance of the First Schedule to the Indian Extradition Act, 1903 (XV of 1903), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the late Foreign and Political Department No. 249-1, dated the 10th May 1933, declaring certain units of the Indian States Forces to

be units, desertion from which is an extradition offence, namely:—

In the said notification under the heading “*Bharatpur*” for the entry “*Bharatpur Jaswant Training Company*”, the following entry shall be substituted, namely:—

“*Bharatpur Jaswant Garrison Company*”.

C. J. W. LILLIE,  
*Deputy Secy. to the Govt. of India.*

**DEFENCE CO-ORDINATION DEPARTMENT.****NOTIFICATION.**

New Delhi, the 4th November 1939.

No. 13/2/M.P.—In exercise of the powers conferred by section 2 of the Defence of India Ordinance, 1939, the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

In clause (a) of sub-rule (1) of rule 25 of the said Rules, after the word “proceed” the words “from British India” shall be inserted.

A. DEC. WILLIAMS,  
*Secy. to the Govt. of India.*

**DEPARTMENT OF SUPPLY.****NOTIFICATION.****APPOINTMENTS.**

New Delhi, the 1st November 1939.

No. 30/39.—In modification of Government of India Gazette Extraordinary Notification No. 1/39 of the 31st August 1939, His Excellency the Governor General in Council is pleased to direct that the War Supply Board should in future be constituted as follows:—

President—

The Director General of Supply.

Members—

1. A representative of His Excellency the Defence Member.
2. The Financial Adviser, Military Finance.
3. The Chief Commissioner of Railways.
4. The Secretary, Commerce Department.

E. WOOD,  
*Secy. to the Govt. of India.*